

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 519/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for SRLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : Southern Regional Load Despatch Centre

Respondents : NTPC and 24 others

Petition No. 522/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009, read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for WRLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : Western Regional Load Despatch Centre

Respondents : MSEDCL and 50 others

Petition No. 524/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 for NLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : National Load Despatch Centre



Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 176 others

Petition No. 525/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009, read with Regulations 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for NRLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : Northern Regional Load Despatch Centre

Respondents : UPPCL and 55 others

Petition No. 541/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 read with Regulations 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for NERLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : North Eastern Regional Load Despatch Centre

Respondents : Assam Power Distribution Company Limited and 18 others

Petition No. 542/TT/2014

Subject : Truing up application under Regulation 5 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009, read with Regulations 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for ERLDC Charges for the control period 1.4.2009 to 31.3.2014

Petitioner : Eastern Regional Load Despatch Centre



Respondents : Bihar State Power Holding Co. Ltd. and 23 others

Date of Hearing : 7.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Shri V.K Aggarwal, POSOCO
Ms. Pragya Singh, POSOCO
Shri Y.P. Gupta, POSOCO
Ms. Abiha Zaidi, NLDC
Ms Disha Rangji, NLDC
Shri R. Sutradhar, NERLDC
Shri Aditya P. Das, WRLDC
Shri H.K. Chawla, NRLDC
Shri K.V.S. Baba, NRLDC
Shri V. Suresh, SRLDC
Shri Manas Das, ERLDC
Shri G. Chakraborty, ERLDC
Shri R.K. Bansal, NRLDC, SRLDC and WRLDC
Shri Nishant Gupta, NTPC
Shri Naresh Bansal, NHPC
Shri Kalpalam S., NHPC
Shri Ashwani Kumar Gupta, HVPN
Shri Gabbar Singh, DTL
Shri Pulkit Sharma, ENICL

Record of Proceedings

The representative of POSOCO submitted that the respective RLDCs have already submitted information as directed by the Commission during the hearing on 31.3.2015. He further submitted that in terms of directions of the Commission, all RLDCs except NERLDC have refunded 95% of the refundable fees and charges.

2. The Commission directed the RLDCs and NLDC to submit the following information, on affidavit before 17.8.2015 with copy to all the respondents :-

(a) Details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure, etc. incurred for the period from 1.4.2009 to 31.3.2014, duly audited and certified by the



auditors, in terms of Regulation 5(3) of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009;

- (b) CA certificate dated 12.5.2015 indicates that PGCIL has paid Income Tax during Financial Year 2009-10 at Corporate Tax Rate, whereas, for the transmission tariff petitions, PGCIL has been claiming MAT Rate for 2009-14 period. The petitioner is required to clarify this mismatch;
- (c) Documentary evidence for interest rate of IBRD II and IBRD III loans, as applicable for the control period (except in case of NERLDC);
- (d) The Commission vide RoP dated 31.3.2015 had directed the petitioner to reconcile the amount of additional capitalization as claimed in Form-4E with the addition during the year as specified in Form-6B. In respect of Petition Nos. 525/TT/2014 and 541/TT/2014, the petitioner has indicated some de-capitalization amount in affidavits dated 13.5.2015 and 12.5.2015 respectively. The petitioner is required to submit the list of decapitalized items;
- (e) Methodology adopted by respective RLDC for providing different number of executives posted in POSOCO at induction level and engineers with specialization in power system;
- (f) The page Nos. of the petitions mentioned below are not legible. Legible copies are required to be submitted:-

Petition No. 519/TT/2014 Page Nos. 41 to 52

Petition No. 522/TT/2014 Page Nos. 22, 23, 27 and 28

Petition No. 525/TT/2014 Page No. 39

Petition No. 542/TT/2014 Page Nos. 18,19, 21,23, 24 and 25

- 3. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.



4. Subject to the above, order in the petitions was reserved.

By order of the Commission

Sd/
(T. Rout)
Chief (Legal)

